

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-22(ND)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

.....PETITIONER

Vs.

M/s Shekar Resorts Ltd. & Ors.

.... RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 17.07.2018

Coram:

R.VARADHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

For the Respondent

: Mr. P. Verma, Mr. Arvind Chari, Advocate

ORDER

Learned counsel for the corporate debtor heard in detail. In response learned counsel for the petitioner also heard. For further continuation of response of the learned counsel for the petitioner post the matter on 19.07.2018. In the meanwhile the documents filed vide diary No. 2328 dated 23.04.2018 shall be made available; as an objection has been raised by the learned counsel for the corporate debtor that it has not been served. Learned counsel for the petitioner opposes same. However, in any case to obviate the technicalities, let one more copy be served upon learned counsel for the corporate debtor of the documents filed vide diary No. 2328 dated 23.04.2018 containing the power of attorney as given to AGM of the Financial Creditor. Post the matter on 19.07.2018 on the top of the list for further continuation of the petitioner's response.

-Sd/-

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar

-Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)